

**Central Administrative Tribunal
Ernakulam Bench**

OA No.180/00857/2019

Friday, this the 20th day of December, 2019.

CORAM

Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member
Hon'ble Mr.Ashish Kalia, Judicial Member

Khusee Ram Meena, aged 33 years,
S/o Hari Charan Meena,
Helper/E/S/Emp.Level-1(GP 1800),
Southern Railway Mangalore Central,
Permanent Resident of village Sasedi,
Karoli Taluk and District, Rajasthan.

Applicant

(Advocate: Mr. T.C.Govindaswamy)

versus

1. Union of India represented by
the General Manager, Southern Railway,
Headquarters Office, Park Town P.O.,
Chennai-600 003.
2. The General Manager, West Central Railway,
Headquarters Office,
Jabalpur (Madhya Pradesh)-482 001.
3. The Divisional Railway Manager,
Southern Railway, Palakkad Division,
Palakkad-678 010.
4. The Senior Divisional Electrical Engineer,
Southern Railway, Palghat Division,
Palakkad-678 010.
5. The Senior Divisional Mechanical Engineer,
Southern Railway, Palghat Division,
Palakkad-678 010.
6. The Divisional Railway Manager,
West Central Railway, Kota Division,
Kota (Rajasthan) – 324 006.

7. The Senior Divisional Personnel Engineer.
southern Railway, Palghat Division,
Palakkad-678 010.

Respondents

(Advocate: Mr.C.B.Sreekumar)

The OA having been heard on 20th December, 2019, this Tribunal delivered the following order on the same day:

O R D E R (oral)

By E.K.Bharat Bhushan, Administrative Member

Today when the matter was taken up, learned counsel representing the Railways submitted a copy of the communication he has received from the Personnel Department of the Divisional Office, Palakkad which states as follows:

"The Administration has decided to relieve all the applicants. They will be relieved from this Division after getting clearance from Vigilance Department before 20th of January, 2020.

Therefore, the Hon'ble Tribunal may please be apprised of the same duly seeking a month time to complete the procedure."

2. On the basis of the communication presented before this Tribunal today, we close the OA, noting that the process of relief of the applicant should be completed by 31st January, 2020.

(Ashish Kalia)
Judicial Member

(E.K.Bharat Bhushan)
Administrative Member

aa.

Annexures filed by the applicant:

- Annexure A1: Copy of letter No.J/P 676/III/TRD/IRT/Vol.VIII dated 24.7.2019 issued by the 7th respondent.
- Annexure A2: Copy of letter No.J/P 676/III/El/IDT/IRT/Vol XI dated 24.10.2018 issued by the 7th respondent.
- Annexure A3: Copy of order bearing No.E/El/Power/1140/7 Part.II dated 1.5.2019, issued by Divisional Railway Manager, Kota Division (along with translation).
- Annexure A3(a): A translated version of Annexure A3 order.
- Annexure A4: Copy of the representation dated 2.7.2019 addressed to the 7th respondent.
- Annexure A5: Copies of the representations dated 13.9.2019 addressed to various respondents.
- Annexure A6: Copy of the communication from the office of the third respondent bearing No.J/P/563/Coord/RRC/Vol.V dated 6.8.2019 addressed to the Principal Chief Personnel officer.
- Annexure A7: Copy of the Railway Board order No.E(NG)I-2019/TR/11 dated 20.9.2019.
- Annexure A8: Copy of recent orders issued by the Railway Board under No.E(NG)I/2019/PM2/18 cc dated 26.11.2019.
- Annexure A9: Copies of the medical records in proof of the treatment of the applicant's child.